

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**DFR NO. 758 OF 2018**

**Dated: 25<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Ahill Apparel Exports (P) Ltd.**

**.... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan  
Ms. Sonaksh M

Counsel for the Respondent(s) : Mr. Balaji Srinivasan  
Ms. Pallavi Sengupta for R-2

**ORDER**

1. The learned counsel, Mr. Balaji Srinivasan accepts notice on behalf of the second Respondent. He undertakes to file his Vakalatnama in this matter within one week. Further, he submitted that, the Appellant may kindly be directed to serve a copy of the appeal paper-book to him.
2. Submissions made by the learned counsel appearing for the second Respondent, as stated supra, are placed on record.
3. The learned counsel appearing for the Appellant is directed to serve a copy of the appeal paper-book and other relevant papers to the learned counsel appearing for the second Respondent immediately.
4. List this matter on **04.05.2018**, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**  
*pr/vt*

**(Justice N. K. Patil)**  
**Judicial Member**